

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.76629 of 2019

(Arising out of Order-in-Appeal No.620/S.Tax.II/Kol/2018 dated 19.12.2018 passed by Commissioner (Appeals) of CGST, Excise, Kolkata)

M/s Uttaryan Marketing Pvt. Ltd.

Flat No.D/2,Snigdha Apartment,61,Harisova Road, North 24 Parganas,
Barrackpore-700122

Appellant

VERSUS

Commissioner of CGST, Excise, Kolkata North

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

Appearance:

Ms.R.Dutta, Advocate for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75587/2021

DATE OF E-HEARING : 09.09.2021

DATE OF DECISION : 09.09.2021

PER P.K.CHOUDHARY :

The appellant has submitted a copy of SVLDRS-4, which is a Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of the appeal.

3. The Ld.D.R. has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, I find that since the issue has already been settled under the said Scheme, the appeal is accordingly, dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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